

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/166(KB)2022
IVN.P/3(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH SEPTEMBER, 2022, 10:30 A.M

IN THE MATTER OF	ASHOK JHUNJHUNWALA (HUF) THROUGH ITS KARTA ASHOK JHUNJHUNWALA VS IDEA VINTRADE PRIVATE LIMITED
UNDER SECTION	SEC. 97(1) APPLICATION UNDER ANY OTHER PROVISIONS

Appearance (via video conferencing/physically)

For Petitioner

Mr. Ratnanko Banerji, Sr. Adv.

Ms. Swapna Choubey, Adv.

Mr. Mohanram Goenka, CS

For Intervenor

Mr. Sanjay Kumar Gupta, CS

Mr. Rohit Kumar Keshri, Adv.

ORDER

1. Learned Sr. counsel for the Petitioner present. Ld. Authorised Representative along with Ld. Counsel for Intervenor present.
2. Ld. Sr. Counsel states that the petitioner Ashok Jhunjunwala has no objection if the applicant in this IVN.P/3(KB)2022 is allowed to intervene. This application is accordingly allowed to the extent of intervention in CP/166(KB)2022.
3. While considering this matter we observed the attitude, the language used by company secretary, Mr. Sanjay Kumar Gupta, was clearly inappropriate and

disrespectful towards this AA and which it has constrained us for issuance of a contempt notice against him. Notice to Mr. S.K. Gupta. He is directed to appear in person before this Tribunal on 12th October,2022 and answer why contempt proceeding should not be initiated against him and why should he not be punished for commission of contempt of this Adjudicating Authority.

4. Further, while we started moving to other matters, Mr. Gupta continuously interrupted us and we are taking a serious note of this as well.
5. **Post this matter on 12.10.2022.**

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)